



Government of Jammu and Kashmir
Housing and Urban Development Department
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 27th March, 2026

S.O. 78 : In exercise of the powers conferred by section 305 read with section 280 of the Jammu and Kashmir Municipal Act, 2000, the Government, in consultation with the State Election Commission hereby make the following amendments in the Jammu and Kashmir Municipal Election Rules, 2003; namely:-

1. In Rule 21: (i) In sub-rule (4), for the words and sign "Scheduled Caste, Scheduled Tribe, or Other Backward Classes candidates," the words and sign "Scheduled Caste, Scheduled Tribe, Other Backward Classes, or women candidates" shall be substituted.
2. In Rule 29, for the words "Returning Officer" the words "Deputy Commissioner" shall be substituted to reflect the authority responsible for fixing polling stations.
3. For "Form 6, Form 7, Form 8, Form 12, Form 14 and Oath Form", the Forms "Form 6, Form 7, Form 8, Form 12, Oath Form and Form 14" appended to this notification shall be substituted.
4. In Form 23:-
 - a. In Column 3 under the heading, "total No of" after the column under heading "Rejected Votes" a column under the heading "None of the Above (NOTA)" shall be added.
 - b. After the Row under heading "total votes polled", the Row under the heading "counting of postal ballot", shall be added.

By Order of the Government of Jammu & Kashmir.

Sd/-
(Mandeep Kaur) IAS
Commissioner/Secretary to the Government

No. HUD-LIT/60/2025 (E-7643589)

Dated: 27-03-2026

Copy to the State Election Commissioner, J&K.

Copy also to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
6. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India.
7. Chief Electoral Officer, J&K.

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8. All Commissioner/Secretaries to the Government.
9. Chairperson, J&K Special Tribunal.
10. Director General, J&K Institute of Management, Public Administration and Rural Development.
11. Resident Commissioner, J&K Government, New Delhi.
12. Divisional Commissioner, Jammu/Kashmir.
13. Secretary, J&K Public Service Commission.
14. All Heads of Department/Managing Directors.
15. All Deputy Commissioners.
16. Director Information, J&K.
17. Director Estates, Jammu/Kashmir.
18. Director, Archives, Archaeology and Museums, J&K.
19. Secretary, J&K Service Selection Board/BOPEE.
20. Secretary, J&K Legislative Assembly.
21. OSD/Private Secretary to Hon'ble Chief Minister.
22. General Manager, Government Press, Srinagar/Jammu **for publication in the Government Gazette.**
23. Private Secretary to Hon'ble Deputy Chief Minister.
24. Private Secretaries to all Hon'ble Ministers.
25. Private Secretary to Advisor to Hon'ble Chief Minister.
26. Private Secretary to Chief Secretary, J&K.
27. Private Secretary to Commissioner/Secretary to the Government, Housing & Urban Development Department.
28. Incharge Website, Housing & Urban Development Department.
29. E-Office file.


27/03/2026
(S. Tarandeep Singh)

Under Secretary to the Government

Form 6
[Seerule19]
NOTICE OF ELECTION

Election to the Municipal Council /
Committee.....from
..... (Ward/Constituency).

Notice is to be given hereby that-

1. An election is to be held of.....;
2. Forms and nomination paper may be obtained at the offices of the officers specified in paragraph 6 between the hours of andfrom.....date to.....date);
3. Nomination papers may be delivered between the hours of.....in the morning and in the afternoon by a candidate or his proposer to any of the officer specified in paragraph 6 at his office on any day not later than the day of.....;
4. The nomination papers will be taken up for scrutiny at (hours) ondate at.....(place);
5. Notice of withdrawal of candidature may be delivered by a candidate or his [authorized agent] or election agent to any one of the officers specified in paragraph 6 at his office before 3:00 P.M on
6. Nomination papers and notices of withdrawal may be delivered to any of the officers specified in the column of the following table at his office specified in the correspondence entry in the second column of the table:-

TABLE

Designation of Officer	Location of Office
1	2
1. Returning Officer	
2. Assistant Returning Officer	

7. In the event of election being contested, the poll will take place on.....between the hours of.....and

Returning Officer

Place.....

Date.....

Form 7
[See rule 21(1)]
NOMINATION PAPER

Election to the Municipal Council /
Committee.....from the
.....Ward / Constituency.

I nominate.....(Name) Father's / Husband's Name.....
..... resident of (full postal address) as a
candidate at the above election.

His name is entered at Serial Number.....in the electoral
roll of Mohalla.....Ward

My name is.....and is entered at S. No.....in the
electoral roll of Mohalla Ward

Signature of proposer

Date:.....

I, the above mentioned candidate, as sent to this nomination and
hereby declare—

- (a) That I have completed.....years of age;
- (b) That I am (setup)at this election by the Party;
- (c) That the symbols I have chosen are in order of preference :-
(i) (ii).....(iii).....
- (d) That my name and my Father's / Husband's name have
been correctly spelt out above in (name of the language);
- (e) That to the best of my knowledge and belief, I am qualified
and nor also disqualified for being chosen to fill the seat in
the Municipal Council/Committee.

¹[I further declare that I am a member of the
.....
.....caste / tribe / class which is Schedule Caste /
Schedule Tribe / Other Backward Classes.]

PERFORATION RECEIPT OF NOMINATION PAPER AND NOTICE OF SCRUTINY
(To be handed over to the person presenting the nomination paper)

Serial No. of nomination paper.....the nomination
paper of

.....candidate for election from the Ward / Constituency
delivered to me at my office at (hours) on (date) by
the candidate / proposer.

All the nomination papers will be taken up for scrutiny at
..... (hours) on (date) at (place).

Dated.....

Returning Officer

Form 8
[Seerule22]
NOTICE OF NOMINATIONS

Election to the Municipal Council / Committee.....from
theWard / Constituency).

Notice is hereby given that the following nominations in respect of
the above election have been received up to 3:00 P.M today:-

S. No of nomination paper	Name of candidate	Name of father/ mother / husband	Age of candidate	Address	Party affiliation	Particulars of Caste for candidates belonging to Schedule d Caste/ Other Backward Classes	S. No of the candidate in electoral roll	Name of proposer	S. No. of proposer in the electoral Roll
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.

Returning Officer

FORM OF OATH OF AFFIRMATION TO BE MADE BY A
CANDIDATE FOR AN ELECTION TO THE MUNICIPAL
COUNCIL / COMMITTEE.

I.....having been nominated as a candidate to
fill a seat in the.....do swear in the name of God/ solemnly
affirm that I will bear true faith and allegiance to the Constitution
of India as by law established and that I will uphold the
sovereignty of India.

Form12
[Seerule26(1)]
LIST OF CONTESTING CANDIDATES

Election to the Municipal Council /
Committee.....from the(Ward /
Constituency).

S.No.	Name of the Candidate	Address of Candidate	Symbol allotted	Photograph
	2.	3.	4.	5.
1.				
2.				
3.				
4.				
5.				
6.				
etc				

Returning Officer

Place.....

Date.....

Form14
[Seerule29]

LIST OF POLLING STATIONS

Election to the Municipal Council / Committee from the.....
.....(Ward / Constituency).

S.No.	Location of Polling Station	Name of Polling Station	Area covered in the Polling Station	Total No. of votes assigned	Whether for all voters or for men only or for women only
1	2	3	4	5	6

Signature of the Deputy Commissioner
(with seal)

Place.....

Date.....